

# THE INDIAN TARIFF (AMENDMENT) ACT, 1959

No. 60 OF 1959

[24th December, 1959]

## An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1959. Short title  
and com-  
mencement.

(2) The provisions of clauses (i), (iv), (vi), (ix), (x) and (xi) of section 2 [relating to Items Nos. 11(6), 28(32), 50(3), 63(33)(b), 64(5), 67(1), 67(4), 70A, 71(8), 75(15) and 85 (c)] shall come into force on the first day of January, 1960, and the remaining provisions shall come into force at once

32 of 1934.

2. In the First Schedule to the Indian Tariff Act, 1934,—

Amendment  
of First  
Schedule.

(i) for Item No. 11(6), the following Item shall be substituted, namely:—

“ 11(6)	Sago globules and tapioca pearls.	Preferential Revenue	40 per cent. <i>ad valorem</i> .	..	30 per cent. <i>ad valorem</i> .	.. ”;
---------	-----------------------------------	----------------------	----------------------------------	----	----------------------------------	-------

(ii) in Item No. 28(8), in the second column headed “Name of article”, for the words “sulphuric, tartaric and acids not otherwise specified”, the words “sulphuric and tartaric acids and acids not otherwise specified” shall be substituted;

(iii) in Items Nos. 28(20), 64(3), 67(2), 68(2), 68(4), 70(5) and 82(3), in the last column headed “Duration of protective rates of duty”, for the word, figures and letters “December 31st, 1959”, wherever they occur, the word, figures and letters “December 31st, 1962” shall be substituted;

(iv) for Item No. 28(32), the following Item shall be substituted, namely:—

"28(32)	Hydroquinone.	Preferential Revenue	40 per cent. <i>ad valorem.</i>	30 per cent. <i>ad valorem.</i>	30 per cent. <i>ad valorem.</i>	..";
---------	---------------	----------------------	---------------------------------	---------------------------------	---------------------------------	------

(v) after Item No. 43, the following Item shall be inserted, namely:—

"43(i)	Pulp (other than wood pulp) from vegetable fibres such as bamboo, grasses, reeds and agricultural residues, including pulp of rags, and mixtures of such pulps.	Revenue	20 per cent. <i>ad valorem.</i>	..	..	..";
--------	---	---------	---------------------------------	----	----	------

(vi) in Items Nos. 50(3), 67(1), 67(4), 71(8), 75(15) and 85(c),—

(a) in the third column headed "Nature of duty", for the word "Protective", wherever it occurs, the word "Revenue" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", the existing entries shall be omitted;

(vii) in Item No. 53(1), for the existing entry in the second column headed "Name of article", the following entry shall be substituted, namely:—

"Rags and other paper-making materials, excluding pulps thereof and pulps of wood and other vegetable fibres.";

(viii) in Item No. 63(30), in the second column headed "Name of article", for the words "Rods or bars of alloy, tool or special steel", the words "Rods or bars or flats of alloy, tool or special steel" shall be substituted;

(ix) in Item No. 63(33)(b),—

(a) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted,

(b) in the fourth column headed "Standard rate of duty" for the figures and words "50 per cent. *ad valorem* or 60 naye paise per gross, whichever is higher", the figures and words "50 per cent. *ad valorem*" shall be substituted, and

(c) in the last column headed "Duration of protective rates of duty", the existing entry shall be omitted;

(x) for Item No. 64(5), the following Item shall be substituted namely:—

"64(5)	Copper pipes and tubes—					
	(a) of British manufacture.	Protective	30 per cent. <i>ad valorem</i> .	..	..	December 31st, 1962
	(b) not of British manufacture.	Protective	40 per cent. <i>ad valorem</i> .	..	..	December 31st, 1962";

(xi) for Item No. 70A, the following Item shall be substituted, namely:—

"70A	Brass pipes and tubes.	Protective	35 per cent. <i>ad valorem</i> .	..	..	December 31st, 1962";
------	------------------------	------------	----------------------------------	----	----	-----------------------

(xii) in each of the Items Nos. 75(18)(a) and 75(18)(b),—

(a) in the fourth column headed "Standard rate of duty", for the figures and words "60 per cent. *ad valorem*", the figures and words "25 per cent. *ad valorem*" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1959", the word, figures and letters "December 31st 1963" shall be substituted.